

HIGH COURT OF MADHYA PRADESH**M.Cr.C. No.21828/2020**

Khushalibai Vs. State of M.P.

Indore, Dated:09.07.2020

Shri Sanjay Sharma, learned counsel for applicant.

Shri.Sudhanshu Vyas, learned counsel for respondent/
State.

Heard on the question of grant of bail through video conferencing.

Notice of this application was served on the State counsel. Case diary as per the direction of this Court has been produced and it has been perused.

The applicant is facing trial for the offence punishable under Section 498-A, 306 of the IPC registered with Police Station Piplyamandi, Distt. Mandsaur in Crime No.146/2020.

Learned counsel for the applicant submits that Prembai, the daughter-in-law of the present applicant had committed suicide and her body was found floating in the well of the village. He further submits that the marriage of the deceased was solemnised with the co-accused Samrath 10-12 years back and out of the wedlock there is a son aged about eight years and a daughter aged about 1 ½ years and the applicant is required to look after their children. He further submits that there is no allegation of demand of dowry and the main allegation of harassment are also against the co-accused Samrath. He further submits that the applicant is in custody since 22/6/2020 and custody of the applicant is no longer required for the purpose of investigation.

Learned counsel for the State has opposed the application for grant of bail.

On perusal of the case diary and considering the circumstances of the case, I find prima facie force in the submissions made by the counsel for applicant. Hence I am of the considered view that the application for grant of bail deserves to be allowed and is accordingly allowed.

The applicant is directed to be released on bail on her furnishing a personal bond in the sum of Rs.35,000/- (Rupees Thirty Five Thousand) with one surety in the like amount to the satisfaction of the Trial Court for her appearance as and when directed.

The applicant will attend each hearing of trial before the Trial Court out of which this bail arises. Any default in attendance in Court would also result in cancellation of the bail granted by this Court.

Certified copy as per rules.

(PRAKASH SHRIVASTAVA)
Judge

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